

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 372 of 2019

IN THE MATTER OF:

Takshvi TMT Mills Pvt. Ltd.

...Appellant

Versus

**Vijay Kumar V. Iyer & Ors.
RP for SPS Steel Rolling Mills Ltd.**

...Respondents

Present:

For Appellant: Mr. Gaurav Gupta and Mr. Jaspal Singh, Advocates

**For Respondent: Ms. Misha, Mr. Nikhil Mathur, Advocates for RP
Mr. Anup Kumar, Mr. Magan Seth and Mr. Varun Narang,
Advocates for R-2**

With

Company Appeal (AT) (Insolvency) No. 390 & 474 of 2019

IN THE MATTER OF:

Takshvi TMT Mills Pvt. Ltd.

...Appellant

Versus

**Vijay Kumar V. Iyer & Ors.
RP for SPS Steel Rolling Mills Ltd.**

...Respondents

Present:

For Appellant: Mr. Gaurav Gupta and Mr. Jaspal Singh, Advocates

**For Respondent: Ms. Misha, Mr. Nikhil Mathur, Advocates for RP
Mr. Anup Kumar, Mr. Magan Seth and Mr. Varun Narang,
Advocates for R-2**

With

Company Appeal (AT) (Insolvency) No. 447 of 2019

IN THE MATTER OF:

Takshvi TMT Mills Pvt. Ltd.

...Appellant

Versus

**Vijay Kumar V. Iyer
RP for SPS Steel Rolling Mills Ltd. & Anr.**

...Respondents

Present:**For Appellant: Mr. Gaurav Gupta and Mr. Jaspal Singh, Advocates****For Respondent: Ms. Misha, Mr. Nikhil Mathur, Advocates for RP
Mr. Anup Kumar, Mr. Magan Seth and Mr. Varun Narang,
Advocates for R-2****ORDER**

20.01.2020 The Learned Counsel for the Appellant informs this Tribunal that the Appellant is withdrawing the Company Appeal (AT) (Ins.) No. 372/2019, Company Appeal (AT) (Ins.) No. 390 & 474/2019 and Company Appeal (AT) (Ins.) No. 447/2019. Accordingly, the Learned Counsel for the Appellants is granted permission to withdraw the aforesaid Appeals and accordingly they are dismissed as withdrawn. No Costs.

[Justice Venugopal M.]
Member (Judicial)

[V. .P Singh]
Member (Technical)

pks/nn